

9 to 24 single journeys at various distance slabs against the existing range of 8 to 23 single journeys. The First Class Monthly Season Ticket fares will be correspondingly adjusted.

- (v) The Second Class Sleeper surcharge for the distance slab 501 km to 1,000 km will be revised to Rs. 25 from the present Rs. 20.

The above proposals are expected to yield an additional revenue of Rs. 1,366 cr. in the year 1992-93.

Sir, change is inherent in the nature of things. The old organisations like Railways respond to changes slowly. In a dynamic world, there is a need for a change in management awareness, attitude and aptitude to respond to public impulses. The organised sectors should realise that they cannot clamour for and appropriate to themselves the entire fruits of development with their collective bargaining power instead of sharing the benefits with the people and the nation. Public need better service and faster trains and, I am sure, they are willing to pay for it. Sacrifice, therefore, is needed on the part of all today so that we can plan for a better and brighter tomorrow. Resources have to be raised for investment in technology, human resource development and operational strategies by adopting cost-effective methods and economic pricing of services. Towards this goal, Sir, we shall proceed with the fullest confidence in our people, our institutions and our democratic traditions. Sir, I am indeed privileged to head the railway family of dedicated workers who are ready to meet challenges and I am sure that the nation can count on their ability and capability to usher in changes. I am confident, Sir, the Hon'ble Members of the House will unanimously support my proposals for a vibrant, vigorous and viable railway system.

With these words, Sir, I now commend the Railway Budget for 1992-93 to the House.

13.10 hrs.

#### PAPERS LAID ON THE TABLE

**Annual Report of and Review on the Working of the Central Warehousing Corporation for the Year 1990-91**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1990-91 alongwith Audited Accounts under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation for the year 1990-91. [Placed in Library See No. LT-1297/92]

**Notification under Water (Prevention and Control of Pollution) Cess Act, 1977**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to lay on the Table a copy of the Notification No. G.S.R. 14(E) (Hindi and English versions) published in Gazette of India dated the 3rd January, 1992 regarding amendment to the Schedule 1 of the Water Cess Act, 1977 issued under sub-section (1) of section 16 of the Water (Prevention and Control of Pollution) Cess Act, 1977. [Placed in library See No. LT-1298/92]

**Indian Nursing Council (Pension/Family/Gratuity) Regulations, 1989 and Statement showing reasons for delay in laying these Papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDDHARTHA): I beg to lay on the Table—

- (1) A copy of the Indian Nursing Council (Pension/Family Gratuity) Regulations, 1989 (Hindi and English versions) published in Notification No. 2-1/75-INC in Gazette of India dated the 30th December, 1989 under sub-section (3) of section 16 of the Indian Nursing Council Act, 1947, together with a corrigendum thereto published in Notification No. 2-1/75/INC in Gazette of India dated the 10th August, 1991.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1300/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1989-90, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1989-90.
- (4) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-1299/92]

13.11 hrs.

### ASSENT TO BILLS

[English]

**SECRETARY-GENERAL:** Sir, I lay on the Table three Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 20th December, 1991:-

- (1) The Family Courts (Amendment) Bill, 1991
- (2) The Delhi High Court (Amendment) Bill, 1991
- (3) The Appropriation (No.5) Bill, 1991

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on 20th December, 1991:-

- (1) The Banking Regulation (Amendment) Bill, 1991
- (2) The Constitution (Sixty-ninth Amendment) Bill, 1991
- (3) The Customs (Amendment) Bill, 1991
- (4) The Tea companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1991
- (5) The Stock Industrial Companies (Special Provisions) Amendment Bill, 1991
- (6) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1991
- (7) The Government of National Capital Territory of Delhi Bill, 1991.

**SHRI BASUDEBACHARIA (Bankura):** What about the retrenched workers?

**SHRI SOMNATH CHATTERJEE (Bolgpur):** What about the dismissed railwaymen? He has not said anything about it. Let him say something. (Interruptions)

[Translation]

**SHRI HARIN PATHAK (Ahmedabad):** Mr. Speaker, Sir, this Railway Budget has no provision for Gujarat. There is no prov-